

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 115
(IB)-261(ND) 2020

IN THE MATTER OF:

Swastik Pipe Ltd

... Applicant/Petitioner

Vs

M/s Faridabad Stampings Pvt Ltd

... Respondent

Order under Section 9 of IBC.

Order delivered on 18.12.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sanjay Jain & Ms. Chetna Bisht, Advocates
For the Respondent :

ORDER

On 03.03.2020 Learned Counsel for the Corporate Debtor undertook to file reply within 3 days. Learned Counsel for the Applicant states that no reply has been received. The reply has still not been filed. As last chance reply may be filed within 5 days with the copy in advance to the other side. Rejoinder if any, one week thereafter.

List for hearing on 27.01.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

